

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1116 of 2020

IN THE MATTER OF:

**Sumit Binani
Resolution Professional
of KSK Mahanadi Power Company Ltd.**

...Appellant

Present:-

For Appellant: Mr. Sumesh Dhawan, Mr. Anoop Rawat, Mr. Vijayant Paliwal, Mr. Charu Bansal and Ms. Misha, Advocates.

For Respondent: Mr. Ramji Srinivasan, Sr. Advocate with Ms. Sanskriti Sidna, Advocate for CoC.

ORDER
(Virtual Mode)

23.12.2020 Learned counsel for the Appellant submits that this Appeal is by Resolution Professional. It is stated that 'Committee of Creditors' have also filed Appeal against same Impugned Order having number Company Appeal (AT) (Insolvency) No. 1097 of 2020 which had come up before the Court of Hon'ble Acting Chairperson on 22-12-2020 and notice has been issued.

Seen the said Order dated 22-12-2020.

The Appellant has not arrayed anybody as Respondent. The Application under Section 7 of the Insolvency and Bankruptcy Code, 2016 was moved and was filed by Financial Creditor – Power Finance Corporation Limited. The Appellant to array 'Power Finance Corporation Limited' as Respondent. Thereafter issue notice to the Respondent.

The Respondent will file Reply Affidavit within two weeks of service of notice.

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List the Appeal 'For Admission (After Notice)' hearing on **27th January, 2021** along with Company Appeal (AT) (Insolvency) No. 1097 of 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

[V.P. Singh]
Member (Technical)

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